

follows :

(Rs. in crores)

Profits	Dividends	Royalty	Technical know-how fees
19.12	70.31	39.72	258.58

Industry-wise break-up of such remittances is not available.

(b) and (d). No industry-wise ceiling on foreign exchange remittances that can be made under foreign collaboration arrangements has been laid down. Foreign collaboration arrangements in desired areas, including the field of manufacture of automobiles, are allowed on a selective basis keeping in view inter-alia the nature and sophistication of technology, our need for it, its potential for effecting cost reduction, employment generation, energy conservation, export possibilities etc.

Results of Recent Policy of Reducing Rates of Income Tax

1011. SHRI HUSSAIN DALWAI : Will the Minister of FINANCE be pleased to state :

(a) whether the recent policy of Government of reducing rates of Income-tax, paid any dividends in the form of (i) voluntary filing of returns; (ii) voluntary payment of more taxes; and (iii) collection of taxes;

(b) if not, whether Government propose to continue pursuing the same policy; and

(c) if so, whether Government propose to check the flow of black money at the same time ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) Does not arise in view of (a) above.

(c) Yes, Sir.

Foreign Exchange Earned Through Export of Frogs

1012. SHRI BRAJAMOHAN MOHANTY : Will the Minister of COMMERCE be pleased to state :

(a) the quantity of frog legs exported during the last three years and the total amount of foreign exchange thereby;

(b) whether Government have banned covering of hind legs of the frogs for export purposes;

(c) whether some of the State Government have legalised the trapping and killing of frogs and if so, the reaction of Union Government thereto;

(d) whether Government are aware of the impact of frogs killing in our ecology and more particularly in the agriculture; and

(e) if so, the steps Government have taken to protect the frogs in our ecological system ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) Exports of Froglegs and their value during the last three years are :—

Year	Quantity (in tonnes)	Value (Rs. Crores)
1982-83	1896	4.72
1983-84	2428	6.68
1984-85	2728	7.77

(b) There is no such ban but there exists a ban on trapping of frogs and processing of froglegs during the four months period from 15th April to 15th August every year.

(c) Under the Wild Life (Protection) Act, 1972, catching/dealing in frogs would require trapping/dealership licence issued by the Wild-life Authorities of the State Governments concerned. Some State Government like Kerala, Gujarat, Maharashtra and Andhra Pradesh have

legalised the trapping and killing of frogs.

(d) and (e). Measures taken by the Government to maintain ecological balance and prevent indiscriminate killing of frogs for export, include :

- (i) allowing such exports only by units having facilities for humane killing of frogs and hygienic processing of froglegs;
- (ii) putting a ceiling on these exports;
- (iii) regulating the catching of frogs for processing;
- (iv) allowing only certain species for trapping and export of their legs; and
- (v) banning trapping and processing during the breeding season.

Reduction in the Width of Shirting and Suiting Cloths

1013. PROF. K.V. THOMAS : Will the Minister of TEXTILES be pleased to state :

(a) whether it has been brought to the attention of Government that the width of the shirting and suiting cloth has been reduced from the usual 36 inches to 35 or 34 inches; and

(b) whether Government propose to take action against the mills producing the cloth as this amounts to the cheating of the public ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : (a) and (b). At present, there is no restriction on mills to manufacture suiting or shirting cloth or any other type of cloth in any specific width. Manufacturers are, however, required to stamp the length and width as laid down under relevant textile control orders.

Resumption in Imports of Hops

1014. SHRI N. TOMBI SINGH : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are considering to resume the import of hops, a herb used in the manufacture of beer;

(b) if so, the reasons therefor; and

(c) whether attention of Government has been drawn to impending inconvenience of the hops growers in Jammu and Kashmir in the even of the import being resumed and in view of the self sufficiency of the said raw material in the country at present ?

THE MINISTER OF COMMERCE (SHRI ARJUN SINGH) : (a) and (b). The import of Brewery hops is restricted under Appendix 28 of Import Export Policy. There is not proposal to modify the Import policy for hops.

(c) No, Sir.

Hotel Facilities in the North Eastern States and Union Territories in Seventh Plan

1015. SHRI N. TOMBI SINGH : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state the provision for the increase of hotel facilities in the North Eastern States and Union Territories in the Seventh Five Year Plan with special reference to the State of Manipur ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H.K.L. BHAGAT) : The Department of Tourism does not directly undertake construction of hotels. However, for the 7th Five Year Plan the India Tourism Development Corporation have a provision of Rs. 5 crores to take up construction of new projects in North Eastern Pegin as joint venture projects with the State Governments/ Union Territories. Under this scheme India Tourism Development Corporation have already finalised proposals to construct joint venture hotels at Gauhati in Assam and Itanagar in Arunachal Pradesh. Separately,